## THE CINEMATOGRAPH (AMENDMENT) ACT, 1953

No. 19 of 1953



[16th May, 1953]

An Act to amend the Cinematograph Act, 1952.

B E it enacted by Parliament as follows:-

- 1. Short title.—This Act may be called the Cinematograph (Amendment) Act. 1958.
- 2. Amendment of section 6, Act XXXVII of 1952.—In section 6 of the Cinematograph Act, 1952 (hereinafter referred to as the principal Act),—
  - (i) after clause (b), the following new clause shall be added, namely:—
    - "(c) the exhibition of any film be suspended for such period as may be specified in the direction:"; and
    - (ii) for the proviso, the following shall be substituted, namely:-
    - "Provided that no direction issued under clause (c) shall remain in force for more than two months from the date of the notification."
- 3. Insertion of new section 6A in Act XXXVII of 1952.—After section 6 of the principal Act, the following section shall be inserted, namely:—
  - "6A. Information and documents to be given to distributors and exhibitors with respect to cartified films.—Any person who delivers any certified film to any distributor or exhibitor shall, in such manner as may be prescribed, notify to the distributor or exhibitor, as the case may be, the title, the length of the film, the number and the nature of the certificate granted in respect thereof and the conditions, if any, subject to which it has been so granted, and any other particulars respecting the film which may be prescribed."
- 4. Amendment of section 7, Act XXXVII of 1952.—For sub-section (1) of section 7 of the principal Act, the following sub-section shall be substituted, namely:—
  - "(1) If any person—
    - (a) exhibits or permits to be exhibited in any place-
    - (i) any film other than a film which has been certified by the Board as suitable for unrestricted public exhibition or for public exhibition restricted to adults and which, when exhibited, displays the prescribed mark of the Board and has not been altered or tampered with in any way since such mark was affixed thereto,

Price annas 2 or 3d.

- (ii) any film, which has been certified by the Bound as suitable for public exhibition restricted to adults, to any person who is not an adult, or
- (b) without lawful authority (the burden of proving which shall be on him), alters or tampers with in any way any film after it has been certified, or
- (c) fails to comply with the provision contained in section 6A or with any order made by the Central Government or by the Board in the exercise of any of the powers or functions conferred on it by this Act or the rules made thereunder,

he shall be punishable with imprisonment which may extend to three months, or with fine which may extend to one thousand rupees, or with both, and in the case of a continuing offence with a further fine which may extend to one thousand rupees for each day during which the offence continues.

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